

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:3123  
ANSWERED ON:11.12.2014  
GOOD SAMARITAN LAW  
Kher Smt. Kirron;Mani Shri Jose K.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Government is considering to bring in a Good Samaritan Law in India, as per the order of the Supreme Court on October 29, 2014;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

(a) to (c) A Public Interest Litigation (PIL) was filed by a Non Governmental Organization (NGO) in Honble Supreme Court of India praying Honble Court to issue necessary directions to Government of India to frame guidelines in respect of Good Samaritans for protecting those who help accidents victims from legal hassles in exercise of its powers under Article 32 and Article 142 of the Constitution of India. The Supreme Court vide its order dated 29.10.2014 has directed the Ministry of Road Transport & Highways and Ministry of Law and Justice to issue the requisite guidelines in consultation with each other within three months from the date of order. Accordingly, the Ministry of Road Transport & Highways is in the process of issue of guidelines.